(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3(0) = of 2025/RG/LP

Dated: 2 09.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Aamir Nazir

S/O Nazir Ahmad Ganai

R/O Dangerpora Sopore, Tehsil Dangerpora, District Baramulla

vide notification No. 91 of 2024 /RG/LP Dated 20.02.2024 for a period of one been extended till 31.12.2026 after condonation of delay and year has subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 69306 = 13 = /RG/LP

Dated: 29.09.2025

Copy forwarded to the: -

- Principal District and Sessions Judge, Baramulla.
- Secretary, Bar Council of India, New Delhi. 2.
- Manager, Government Press, Srinagar for publication in the next issue of 3. Government Gazette.
- President, District Court Bar Association, Baramulla. 4
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the 5.
- Incharge Library, High Court Wing Jammu/Srinagar for information and also 6. keeping record of the same.
- Mr. Aamir Nazir, Advocate 7.

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3 1002 of 2025/RG/LP

Dated: 29 09.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Showkat Ahmad Gojri S/O Mohmad Shaban Gojri R/O Gulmohar Colony, Babatang, Tehsil Pattan, District Baramulla

vide notification No. 94 of 2022/RG/LP Dated 24.02.2022 for a period of one year has been extended till 31.12.2026 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 62290-305-1RG/LP

Dated: 29.69.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, J&K High Court Bar Association, Baramulla.

- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Showkat Ahmad Gojri, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * *

EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 30992 of 2025 RG/LP

Dated: 22 09.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Malik Azmat Gulzar

S/O Mohd Gulzar Malik

R/O Shaheenpora, Tehsil Villagam, District Kupwara

vide notification No. 897 of 2024/RG/LP Dated 30.05.2024 for a period of one year has been extended till 31.12.2026 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar Administration

No: 69290=976/8/1/RG/LP

Dated: 29.092.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kupwara.
- Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Kupwara.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Malik Azmat Gulzar, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3098 of 2025/RG/LP

Dated: 3 09.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Gauhar Muzaffar Qureshi

S/O Muzaffar Iqbal Qureshi

R/O Gupt Ganga, Exchange Road, Ishber Nishat, Tehsil North, Srinagar District Srinagar

vide notification No. 2897 of 2023/RG/LP Dated 28.12.2023 for a period of one year has been extended till 31.12.2026 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

P/RG/LP

Dated:

Copy forwarded to the: -

Principal District and Sessions Judge, Srinagar.

Secretary, Bar Council of India, New Delhi. 2

Manager, Government Press, Srinagar for publication in the next issue of 3. Government Gazette.

President, J&K High Court Bar Association, Srinagar. 4.

- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the 5. official website.
- Incharge Library, High Court Wing Jammu/Srinagar for information and also 6. keeping record of the same.
- Mr. Gauhar Muzaffar Qureshi, Advocate 7.for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3097 of 2025/RG/LP

Dated: 29 09.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Aamir Abbas Baba S/O Gh. Ahmad Baba R/O Babapora, Tehsil Magam, District Budgam

vide notification No. 859 of 2024/RG/LP Dated 30.05.2024 for a period of one year has been extended till 31.12.2026 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar Administration

No: 69974-81/PG/LP

Dated: 29 9 20 - 2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Budgam.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Budgam.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Aamir Abbas Baba, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3/02 = of 2025/RG/LP

Dated: 29 09.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Shabir Ahmad Mir

S/O Ab Kabir Mir

R/O Ajas Bandipora Tehsil Ajas, District Bandipora

vide notification No. 17 Dated 07.04.2016 for a period of one year has been extended till 31.12.2026 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 62314-21 = /RG/LP

Dated: 20.09 .2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Bandipora.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Bandipora.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Shabir Ahmad Mir, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3107 of 2025/RG/LP Dated: 6/10/2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Sourav Sharma S/O Shri Hans Raj

R/O Dhalpar, Baluni, Tehsil & District Udhampur.

vide notification No. 1029 of 2024/RG/LP dated 31.05.2024 for a period of one year has been extended till 31.12.2026 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 63377-84 RG/LP Dated:6-.10:2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Udhampur
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Udhampur
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Sourav Sharma, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3100 of 200/RG/LP Dated: 6.10 .. 2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Saleem Iqbal S/O Shri Mohd Iqbal R/O Melan, Trigam, Tehsil & District Kishtwar

vide notification No. 1031 of 2024/RG/LP dated 31.05.2024 for a period of one year has been extended till 31.12.2026 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 63385-92 RG/LP Dated: 6-10 . 2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kishtwar
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Kishtwar
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Saleem Iqbal, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3109 of 2025/RG/LP Dated: 6-10.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Arshad-E-Azam S/O Shri Azam Hussain Shah R/O Sheghari, Tehsil Chassana, District Reasi

vide notification No. 1209 of 2024/RG/LP dated 23.07.2024 for a period of one year has been extended till 31.12.2026 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 63393 -460 RG/LP Dated: 6.1.0...2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Reasi
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Reasi
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Arshad-E-Azam, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3110 of 2025/RG/LP Dated: 6 10 .. 2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Akhlaq Ahmed S/O Shri Bahadur Ali R/O Thuroo, Tehsil Thuroo, District Reasi

vide notification No. 1212 of 2024/RG/LP dated 23.07.2024 for a period of one year has been extended till 31.12.2026 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 63461-68 RG/LP Dated: 610:-2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Reasi
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Reasi
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Akhlaq Ahmed, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3111 of 2025/RG/LP Dated: 6.10.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Shivani Rajput D/O Shri Swarn Singh R/O Village (Khour), Tehsil & District Jammu.

vide notification No. 1283 of 2024/RG/LP dated 25.07.2024 for a period of one year has been extended till 31.12.2026 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 63409-16 RG/LP Dated: 6. 10. 2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Shivani Rajput, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3112 6) 2025 /RG/LP Dated: 6 10: 2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Simriti Parihar D/O Shri Kewal Singh Parihar R/O Village Horna, Palmar Tehsil & District Kishtwar.

vide notification No. 1269 of 2024/RG/LP dated 24.07.2024 for a period of one year has been extended till 31.12.2026 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 63417-24 RG/LP Dated: 6.0 .2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kishtwar
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Kishtwar
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Simriti Parihar, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 311367 2025 RG/LP Dated: 6 10 .2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Sehrash Javaid D/O Shri Zaffar Javaid

R/O Husplote A Ward No.3, Tehsil Thanna Mandi, District Rajouri.

vide notification No. 1268 of 2024/RG/LP dated 24.07.2024 for a period of one year has been extended till 31.12.2026 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 63475-32 RG/LP Dated: 6 10 .. 2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Rajouri
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Rajouri
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Sehrash Javaid, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3114 of 2025/RG/LP Dated: 6 10 2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Dhanwant Singh Soodan

S/O Shri S. Jodh Singh

R/O H.No.43, Sector-07, Lane No.10, Nanak Nagar, Tehsil Bahu & District Jammu

vide notification No. 1024 of 2023/RG/LP dated 01.06.2023 for a period of one year has been extended till 31.12.2026 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 63433-46 RG/LP Dated: 610: 2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Dhanwant Singh Soodan, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3115 67 2025/RG/LP Dated: 610..2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Neeharika Kapoor D/O Shri Sikander Mohan Kapoor R/O Mohalla Panditan, Tehsil Haveli, District Poonch.

vide notification No. 2759 of 2023/RG/LP dated 26.12.2023 for a period of one year has been extended till 31.12.2026 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 63441-48 RG/LP Dated: 6 0 .. 2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Poonch.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Poonch.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Neeharika Kapoor, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3116 6/2 2025 /RG/LP Dated: 6/0%.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Bidisha Pandita

D/O Shri Sanjay Pandita

R/O H.No.116, Wazir Bagh, Anand Nagar, Bohri, Tehsil Jammu North, District Jammu

vide notification No. 1217 of 2024/RG/LP dated 23.07.2024 for a period of one year has been extended till 31.12.2026 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 63449 56 RG/LP Dated: 610 2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Bidisha Pandita, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 317 6 2025/RG/LP Dated: 6 0 .2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Manisha Devi D/O Shri Krishan Singh R/O V.P.O. Sujandhar (Dhara), Tehsil Bhomag, District Reasi

vide notification No. 1932 of 2023/RG/LP dated 11.09.2023 for a period of one year has been extended till 31.12.2026 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: \3487-64 RG/LP Dated: 6.10,.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Reasi
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Reasi
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Manisha Devi, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 318 61 2625/RG/LP Dated:6-16.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Shafiet Ali S/O Shri Abdul Rashid R/O Farwalla, Tehsil & District Rajouri.

vide notification No. 568 of 2024/RG/LP dated 22.04.2024 for a period of one year has been extended till 31.12.2026 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 63468-72 RG/LP Dated: 6.0.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Rajouri
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Rajouri
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Shafiet Ali, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 8/19 of 2005/RG/LP Dated: 6/10 1.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Ashvi Choudhary D/O Shri Sat Paul Choudhary R/O Village Chak Salarian, Tehsil Ramgarh, District Samba

vide notification No. 1199 of 2024/RG/LP dated 23.07.2024 for a period of one year has been extended till 31.12.2026 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 63473-80 RG/LP Dated: 6.10.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Samba
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Samba
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Ashvi Choudhary, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3120 01 2025/RG/LP Dated: 6.10.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Aaina Sumbria D/O Shri Bodh Raj

R/O H.No.3, W.No.2, Near JK Bank, Tehsil Bari Brahmana, District Samba

vide notification No. 1200 of 2024/RG/LP dated 23.07.2024 for a period of one year has been extended till 31.12.2026 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 63481-00 RG/LP Dated: 6.0.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Samba
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Samba
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Aaina Sumbria, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3121 of 2025/RG/LP Dated: 6/50.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Ekta Thakur

D/O Shri Jagdev Singh Thakur

R/O Village (Chore Panjian), Tehsil Majalta, District Udhmapur

vide notification No. 1288 of 2024/RG/LP dated 25.07.2024 for a period of one year has been extended till 31.12.2026 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 63489-96 RG/LP Dated: 6.10.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Udhampur
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Udhampur
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Ekta Thakur, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 312201205/RG/LP Dated: 6.00.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Taniya Parihar

D/O Shri Susheel Kumar Parihar

R/O Village Gatha, Tehsil Bhaderwah, District Doda

vide notification No. 1287 of 2024/RG/LP dated 25.07.2024 for a period of one year has been extended till 31.12.2026 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 63497-504RG/LP Dated: 6.10.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Bhaderwah.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Doda
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Taniya Parihar, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 312302 2025/RG/LP Dated: 6.10.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Kanwal Kishore Singh S/O Shri Jai Dev Singh

R/O Pogal, Tehsil Pogal Pristan (Ukhral), District Ramban

vide notification No. 1076 of 2023/RG/LP dated 02.06.2023 for a period of one year has been extended till 31.12.2026 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 63505-12 RG/LP Dated: 6.1. 2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Ramban
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Ramban
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Kanwal Kishore Singh, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3124 07 2025 RG/LP Dated: 6 1.00.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Surbhi

D/O Shri Kuldeep Kohli

R/O W.No.9, near Foot Bridge, Tehsil & District Kathua

vide notification No.1882 dated 15.03.2018 for a period of one year has been extended till 31.12.2026 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 63513-10 RG/LP Dated: 6.10.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kathua
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Kathua
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Surbhi, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3125 67 2025/RG/LP Dated: 6 100.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Irfan Shabir S/O Shri Mohd Shabir R/o Village Jamola, Tehsil Koternaka, District Rajouri

vide notification No. 977 of 2024/RG/LP dated 31.05.2024 for a period of one year has been extended till 31.12.2026 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 63521-18 RG/LP Dated: 610.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Rajouri
- Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Rajouri
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Irfan Shabir, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3126 of 2025/RG/LP Dated: 6,6.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Nusrat Kabir D/O Shri Abdul Kabir

R/O Village Behota, Masmat Doda, Chalhote, Tehsil Masmat, District Doda

vide notification No. 1233 of 2024/RG/LP dated 24.07.2024 for a period of one year has been extended till 31.12.2026 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar Administration

No: 63529-36 RG/LP Dated: 6 10.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Bhaderwah
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Doda
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Nusrat Kabir, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3127 01 202 VRG/LP Dated: 6 10.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Guftar Ahmed S/O Shri Mohd Ashraf R/O Mohra, Tehsil Kotranka, District Rajouri

vide notification No. 938 of 2022/RG/LP dated 27.07.2022 for a period of one year has been extended till 31.12.2026 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 63537-44 RG/LP Dated: 6.10.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Rajouri
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Rajouri
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Guftar Ahmed, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3120 6 } 2021/RG/LP Dated: 61.60.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Lakhan Sharma

S/O Shri Raj Kumar Sharma

R/O Village Muradpur, Ward No.1, Tehsil & District Rajouri.

vide notification No. 982 of 2024/RG/LP dated 31.05.2024 for a period of one year has been extended till 31.12.2026 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 63545-52 RG/LP Dated: 6.1. .2025 V

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Rajouri
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Rajouri
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Lakhan Sharma, Advocate

.....for information and necessary action.

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3129 0 1202 VRG/LP Dated: 6. 30.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Savita Choudhary D/O Shri Tara Chand

R/O Chack Ram Singh (Govindsar), Tehsil & District Kathua

vide notification No. 1999 of 2023/RG/LP dated 12.09.2023 for a period of one year has been extended till 31.12.2026 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 63553-60 RG/LP Dated: 6:10.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kathua
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Kathua
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Savita Choudhary, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3/30 1/2025/RG/LP Dated: 6 100 2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Amit Kumar S/O Shri Mohan Lal

R/O H.No.184, W.No.2, Upper Amuwala, Tehsil Ramkot, District Kathua

vide notification No. 1213 of 2024/RG/LP dated 23.07.2024 for a period of one year has been extended till 31.12.2026 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 63561-68 RG/LP Dated: 6 10.2025

Copy forwarded to the: -

Principal District and Sessions Judge, Kathua 1.

Secretary, Bar Council of India, New Delhi. 2.

Manager, Government Press, Srinagar for publication in the next issue of 3. Government Gazette.

President, District Court Bar Association, Kathua

CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on 4. 5. the official website.

Incharge Libray, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.

Mr. Amit Kumar, Advocate 7.

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3131 0 2025 /RG/LP Dated: 6 2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Balbir Singh S/O Shri Inder Singh

R/O Thuroo Dharmari, Near Forest Office Tehsil Thuroo, District Reasi

vide notification No. 559 of 2022/RG/LP dated 27.05.2022 for a period of one year has been extended till 31.12.2026 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 63569. The RG/LP Dated: 6,10 2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Reasi
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Reasi
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Balbir Singh, Advocate

.....for information and necessary action.